

(5)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 121/89  
T.A. No.

DATE OF DECISION 15/9/1993

Shri Kandilal Bhaichanddas Oza & Petitioner s  
Ors.

Mr. M. D. Rana Advocate for the Petitioner(s)

Versus

The General Manager, Tele-Commu- Respondent  
nication, Ahmedabad & Ors.

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel

: Vice Chairman

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

1. Kantilal Bhaichanddas Oza
2. Ramkrishna J. Vyas
3. Bhaskerrai Chhotalal Pandya

: Applicant

Address: Thamada Society,  
C/o. Popatlal Mali,  
Bhavnagar.  
(Advocate: Mr.M.D.Rana)

Versus

1. General Manager,  
Telecom, High Court Road,  
Ahmedabad.
2. T.D.M.Near Girnar Cinema,  
Rajkot.
3. T.D.E., Bhavnagar.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL JUDGMENT

IN

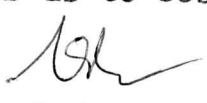
O.A./121/1989


Date:15/9/1993

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

Mr.M.D.Rana states that,pursuant to the Annexure A/3, and the option exercised by the applicants, they are treated as a separate group of Observation Supervisors and,therefore, they do not press this application. Application stands disposed of as not pressed. No order as to costs.

  
(V.Radhakrishnan)  
Member (A)

  
(N.B.Patel)  
Vice Chairman